

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru V. Thngamariappan,
I Additional Sessions Judge**

I/c of Principal Sessions Court

Thursday, the 21st day of July, 2022

Crl.M.P.No.12331/2022

in

K.3, Aminjikai P.S. Crime No.257/2022

Baarath

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.3, Aminjikai Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. N. Kumar, A. Poonkodi, G. Bhaskar, Counsel for the petitioner and the CPP for respondent, and upon hearing them, this Court delivered the following:

ORDER

1. The petitioner, who was arrested on 23.5.2022 for the offence punishable under Sections 341, 294(b), 302 and 506(ii) IPC in Crime No. 257/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. This petitioner was not at all present at the scene of occurrence. The entire sequence of crime recorded in the CCTV footage on the spot of the crime has been retrieved by the respondent police and the role of the petitioner is nowhere to be found. The motive is between the deceased and A1. A1 to A4 alone attacked the deceased with deadly weapon. This petitioner is noway connected with the alleged offence. Based on the confession statement of coaccused, this petitioner has been falsely implicated in this case. As per the prosecution, the only allegation against this petitioner is that he facilitated other accused by providing car from the occurrence place after committing the crime. A9 was granted bail by the Hon'ble

High Court, Madras and A6 was granted bail by this court. The petitioner is in custody from 18.5.2022 and prays for granting bail.

4. The case of the prosecution is that due to business rivalry, this petitioner/A8, along with other accused hatched a criminal conspiracy to eliminate the victim. In continuation of that, they chased the victim in a two wheeler and brutally attacked him using deadly weapons and caused multiple grievous injuries all over his body and due to which, the victim died in the hospital. Hence, the complaint.

5. On perusal of the petition, it would go to show that the petition is bereft of particulars and it was incomplete. Hence, this court is not inclined to grant bail to the petitioner.

6. Petition is dismissed.

Delivered by me today in the open Court.

Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Thursday, the 21st day of July, 2022

Crl.M.P.No. 12631/2022

in

K-2 Ayanavaram P.S. Crime No. 698/2021

Karthick@ Bonda Karthick

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-2 Ayanavaram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M. Gunasekaran, Counsel for the petitioner and of CPP for respondent, and upon hearing them this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 8.7.2022 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Crime No. 698/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. This petitioner was not at all present at the scene of occurrence. Co-accused was already granted bail by this court. The petitioner is in custody from 8.7.2022 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with other accused robbed Rs.450/- from the defacto complainant shop at knife point.

5. According to CPP, this petitioner is arrayed as A2. Occurrence took place on 14.12.2021 and this petitioner was absconded for the past 7 months and now only, he was arrested by the respondent police. Investigation is pending. Hence, he objects the grant of bail.

6. Occurrence took place on 14.12.2021. This petitioner was arrested on 8.7.2022 and he is in custody for the past two weeks. Co-accused/A1 was already granted bail. Major portion of investigation might have been completed by this time. Considering the above facts, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.00a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c Principal Sessions Court**

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

vv

Crl.M.P.No. 12631/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Thursday, the 21st day of July, 2022

Crl.M.P.No. 12632/2022

in

K-2 Ayanavaram P.S. Crime No. 261/2022

Gokul

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-2 Ayanavaram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. B. Kalaiarasan, R. Surendar, T. Rani, Counsel for the petitioner and of CPP for respondent, and upon hearing them this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 10.7.2022 for the offence punishable under Section 392 IPC in Crime No. 261/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He is aged 20 years. He has not committed any offence as alleged by the prosecution. Property involved in this case has been recovered. The petitioner has no bad antecedents. He is in custody from 10.7.2022 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with other accused robbed two mobile phones from the defacto complainant's son who is aged about 15 years.

5. According to CPP, occurrence took place on 27.6.2022 and this petitioner was arrested only on 10.7.2022. However, he submits that one mobile phone is recovered and this petitioner has no bad antecedents.

6. No previous case is reported against the petitioner. The petitioner is in custody from 10.7.2022. Out of two mobile phone, one mobile phone is recovered. Major portion of investigation might have been completed by this time. Considering the above facts and age of the petitioner, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c Principal Sessions Court**

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet, Chennai.

vv

Crl.M.P.No. 12632/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Thursday, the 21st day of July, 2022

Crl.M.P.No. 12640/2022

in

P-6 Kodungaiyur P.S. Crime No. 563/2022

Mohammed Nathimullah

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-6 Kodungaiyur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Mohan Raj, B.J. Santhosh Kumar, V. Vinodha, Counsel for the petitioner and of CPP for respondent, and upon hearing them this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 8.7.2022 for the offence punishable under Section 341, 294(b), 392, 506(ii) and 397 IPC in Crime No. 563/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He has nothing to do with the alleged offence. The petitioner is in custody from 8.7.2022 and prays for granting bail.

4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.400/- from him at knife point. When the complainant raised alarm, public gathered there and the petitioner was caught red-handed and handed over to police.

5. According to CPP, this petitioner is having one previous case. However, he submits that the amount involved in this case has been recovered.

6. It is reported by the CPP that the amount involved in this case has been recovered. The petitioner is in custody for the past two weeks. Major portion of investigation might have been completed by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c Principal Sessions Court**

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

vv

Crl.M.P.No. 12640/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Thursday, the 21st day of July, 2022

CrI.M.P.No. 12639/2022

in

C-4 R.G.G.G.H P.S. Crime No. 61/2022

Azarudeen

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
C-4 R.G.G.G.H. Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M.R. Mohammed Fazululla, D. Vinoth Kumar, M.R. Mohammed Ismail, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 2.7.2022 for the offence punishable under Section 379 IPC in Crime No.61/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. This petitioner is working in Dunzo. He has nothing to do with the alleged offence. Nothing was recovered from this petitioner. He is in custody from 2.7.2022 and prays for granting bail.

4. According to CPP, this petitioner along with three other accused committed theft of defacto complainant's two wheeler bearing registration No. TN 04 AY 1577 when it was parked at Tower-1 backside of Ragiv Gandhi Government General Hospital. He further submits that totally 9 bikes were stolen by the accused including the defacto complainant's motor bike which were parked at hospital premises. He further submits that this petitioner

is having 2 previous cases of similar nature. Arrest of the petitioner is very recent one. Hence, he objects the grant of bail.

5. It is a case of 379 IPC. The allegation against the petitioner is that he along with three other accused committed theft of 9 motor bikes which were parked at Government General Hospital premises. This petitioner was arrested only on 2.7.2022. Investigation is not yet completed. Considering the nature of offence, attitude of the petitioner and his antecedents, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Thursday, the 21st day of July, 2022

Crl.M.P.Nos. 12634, 12635, 12636 & 12637/2022

in

H-6 R.K. Nagar P.S. Crime No. 416/2022

Venkat @ Venkatachalapathy .. Petitioner/Accused
in Crl.M.P.No.12634/2022

Shaif Ali .. Petitioner/Accused
in Crl.M.P.No.12635/2022

Mohammed Musthafa .. Petitioner/Accused
in Crl.M.P.No.12636/2022

1. Saravanan
2. Hari Haran .. Petitioners/Accused
in Crl.M.P.No.12637/2022

Vs.

State Rep. by
The Inspector of Police,
H-6 R.K. Nagar Police Station,
Chennai. ..Respondent/Complainant.
in all the petitions

The above petitions are coming on this day before me for hearing in the presence of M/s. V. Karthick, S. Raj, S. Divakar, Counsel for the petitioner in Crl.M.P.No.12634/2022 M/s. M. Illiyas, A. Venkateswara Babu, M. Mohamadhu Ajar, Counsel for the petitioner in Crl.M.P.No. 12635/2022, M/s. K. Manikandan, Mohammed Iqbal, Counsel for the petitioners in Crl.M.P.No.12636 and 12637/2022 and of CPP for respondent, and upon hearing them this Court delivered the following :

COMMON ORDER

1. The petitioners, who were arrested on 11.7.2022 for the offence punishable under Section 147, 148, 341, 294(b), 323, 324, 307 and 506(ii) IPC in Crime No. 416/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel appearing for the petitioners submits that the petitioners are innocent. They are noway connected with the alleged offence. This is a case in counter. An exaggerated complaint has been given. Injured has been discharged from the hospital. The petitioners have no bad antecedents. Co-accused were granted anticipatory bail by the Hon'ble High Court in CrI.O.P.No. 16737/2022 dated 19.7.2022. The petitioners are in custody from 11.7.2022 and prays for granting bail.

4. On the other hand, the learned CPP submits that due to previous enmity, these petitioners along with other accused attacked the defacto complainant with knife and wooden log. The victim sustained injuries on the face, forehead, right eye and leg and was admitted to the hospital. After 3 days in-patient treatment, he was discharged. This is a case in counter.

5. However, according to CPP, the petitioners have no bad antecedents and victim was discharged from the hospital.

6. It is reported that co-accused were granted anticipatory bail by the Hon'ble High Court on 19.7.2022. Injured was discharged from the hospital after 3 days of treatment. No previous case is reported against the petitioners. The petitioners are in custody from 11.7.2022. Major portion of investigation might have been completed by this time. Considering all the above facts, this court is inclined to grant bail to the petitioners subject to condition.

7. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned XV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c Principal Sessions Court**

Copy to :

1. The XV Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

vv

Crl.M.P.Nos. 12634, 12635, 12636 & 12637/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Thiru V. Thangamariappan,
I Additional Sessions Judge.
I/c of Principal Sessions Court**

Thursday, the 21st day of July, 2022

Crl.M.P.No.12032/2022

in

S.C.No.26/2021

(On the file of the learned XXIII Additional Sessions Judge, Allikulam at Chennai)

in

C2, Elephant Gate P.S. Crime No.869/2020

Appu @ Premkumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
C2, Elephant Gate Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.M.Illiyas, A.Venkateswara Babu and M.Mohamadhu Ajar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

ORDER

1. The petitioner, who was arrested on 11.7.2022 on execution of N.B.W. for the offences punishable under Section 294(b), 324, 326, 307, 506(ii) r/w 34 of IPC in S.C.No.26/2021 in Crime No.869/2020 on the file of the learned XXIII Additional Sessions Judge, Chennai, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner was absent for three hearings. He was suffering from viral fever and hence, he could not appear before the court. So, N.B.W. was issued against him on 1.4.2022 and the petitioner was arrested on

11.7.2022. Hereinafter, the petitioner will regularly appear before the court. Hence, the petitioner may be granted bail.

4. On the other hand, the learned CPP submits that the N.B.W. was issued on 1.4.2022 and the petitioner was arrested on 11.7.2022 after much effort. The petitioner was absent for three months. If the petitioner is granted bail, he may again abscond and the case could not be proceeded further. He further submits that this petitioner's earlier bail application was dismissed on 14.7.2022 and that there is no change in circumstance. Hence, he seriously objects the grant of bail.

5. It is a case of jumped bail. There is no acceptable reason for the absence of the petitioner before the Sessions Court. After issue of N.B.W., the petitioner has not chosen to surrender before the court and the police, after much effort, arrested him and he was remanded to custody. No valid reason stated by the petitioner for his absence for the past three months.

According to prosecution, if the petitioner is released on bail, he may again abscond and the case proceedings could not be conducted. No change in circumstance was reported before this court after the dismissal of earlier bail application. Considering all those circumstances, this court is not inclined to grant bail.

6 . Petition is dismissed.

Delivered by me today in open court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Thursday, the 21st day of July, 2022

Crl.M.P.No. 12526/2022

in

CCB, Team XXIII-A Crime No.124/2022

Rajinikanth

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
CCB, Team XXIII-A
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing in the presence of M/s. R. Muthukumar, R. Lingakumar, D. Jaisankar, P. Muthumari, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 5.7.2022 for the offence punishable under Section 419, 465, 467, 468, 471 r/w 109 and 120B of IPC in Crime No.124/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that petitioner is innocent. He is a bonafide purchaser for valid consideration and he has not created any bogus documents as alleged. He is no way connected with the alleged offence. Co-accused was granted bail by the Hon'ble High Court in Crl.O.P.No.16797/2022 dated 19.7.2022. This petitioner is ready to cancel the Sale Deed. This petitioner is in custody from 5.7.2022 and prays for granting bail.

4. On the other hand, learned CPP submits that totally 5 accused involved in this case. This petitioner is arrayed as A1. This petitioner along with other accused colluded each other and created forged documents by way of impersonating the original owner late Mrs. Usharani and tried to grab the property at Pallikaranai. This petitioner/A1 created fake sale deed in his favour and also got name transfer in the patta and based on which executed a General Power of Attorney in favour of A4 Suresh in order to sell the property to other person for their unlawful gain. The petitioner was arrested only on 5.7.2022. Investigation is pending and co-accused are yet to be secured. Fake documents containing the seal of the Government Officials are seized from this petitioner. If the petitioner is released on bail, there is every possibility of tampering of evidence and thus seriously objects granting bail.

5. On perusal of the FIR, the property situated at Pallikaranai, measuring an extent of 2400 sq.ft. belongs to one Mrs. Usharani, wife of the defacto complainant, who died in an accident on 9.8.1999. Knowing the demise of Usharani and also taking advantage of the fact that the property is kept vacant, the accused A1 to A5 colluded with each other tried to grab the property and collected the parent document and by impersonating the original owner, created a fake Sale Deed dated 16.12.2020 in favour of A1/Rajnikanth and got name transfer in the Patta and tried to sell the same to third person for their unlawful gain. During investigation it came to light, this petitioner running a garments business and faced loss in the business. Hence, with evil intention created forged sale deed in his favour with the help of other accused. In turn, this petitioner on the strength of the sale deed obtained patta. Thereafter, he deposited the title deed with A4 and availed loan and he also executed Power of Attorney in favour of A4 in respect of the subject property. This petitioner is a prime accused. On perusal of the order of the court below, the learned Judge has observed that all the accused conspired together and hatched a criminal conspiracy with intention to grab the property of the defacto complainant's wife Usha Rani, created a false document as parent document and set up impersonator to act as original owner Usharani and as per their plain on 16.12.2020, they registered a false document at Saidapet Joint-I Sub-Registrar Office in the name of this petitioner. The accused Rajangam, Sudarsan put their signature as witness in that false document.

According to learned CPP, investigation is pending and co-accused are yet to be secured. This petitioner is the prime accused. He indulged in fraudulent activities for getting the Sale Deed in his favour. Considering the grave nature of offence, the allegation made against the petitioner, short duration of custody and the fact that investigation is at initial stage, this court is not inclined to grant bail to the petitioner.

6. Hence, the petition is dismissed.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12643/2022

in

K.9, Thiru.Vi.Ka. Nagar P.S. Crime No.531/2022

Mani @ Manikandan

..Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K.9, Thiru.Vi.Ka. Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. B. Kalaiarasan, R. Surendar, T. Rani, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 13.7.2022 for the offence punishable under Section 341, 294(b), 397, 506(ii) r/w.511 of IPC in Crime No.531/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. Since the petitioner is having previous cases, he has been falsely implicated in this case for statistical purpose. The alleged occurrence was said to have been taken place on 10.7.2022 at 8.00 p.m. The defacto complainant's house is very near to the police station, however, the complaint has been filed belatedly on 11.7.2022 at 9.00 a.m. The petitioner is in custody from 13.7.2022 and hence, prays for granting bail.

4. On the other hand, learned CPP submits that on 10.7.2022, at about 8.00 p.m. while the defacto complainant was walking on the road, this petitioner waylaid her and at knife point threatened her and attempted to rob the gold jewels from her. When the defacto complainant raised alarm, the public gathered and immediately, this petitioner

escaped from the scene of occurrence. The petitioner was arrested recently. Investigation is pending. Further the petitioner is having 7 previous cases and thus seriously objects granting bail.

5. The petitioner was arrested only on 13.7.2022. Considering the nature of the case, short duration of custody, bad antecedents of the petitioner and the fact that investigation is pending, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today in the open Court.

Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court

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IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12644/2022

in

J.4, Kotturpuram P.S. Crime No.223/2022

Elumalai

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
J.4, Kotturpuram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. K. Mariyappan, C. Sankar, P. Surendran, Counsel for the petitioner and the CPP for respondent, and upon hearing them, this Court delivered the following:

ORDER

1. The petitioner, who was arrested on 26.6.2022 for the offence punishable under Section 294(b), 392 r/w. 397, 506(ii) of IPC in Crime No.223/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. He has been falsely implicated in this case. The petitioner has no bad antecedents. The petitioner is in custody from 26.6.2022 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner came to the Tasmac Bar run by the defacto complainant and at knife point demanded money from the defacto complainant and his staff and robbed Rs.1,100/- from the defacto complainant's shirt pocket and escaped from the spot. He further submits that cash Rs.400/- has been recovered and the petitioner has no previous case.

5. The petitioner has been in custody for the past 26 days. The period for taking custodial interrogation is over. According to learned CPP, a sum Rs.400/- has been recovered and the petitioner has no previous case. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned IX Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court

Copy to :

1. The IX Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Jail, Puzhal.

nmk

CrI.M.P.No.12644/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12532/2020

in

K.5, Peravallur PS. Crime No.not known of 2022

Adapa Govindakumar

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.5, Peravallur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Vijayakumar, S. Arul Kumar, Counsel for the petitioner and the CPP, this Court delivered the following:

ORDER

1. The petitioner, apprehending arrest at the hands of the respondent police, for the alleged offence u/s.420 of IPC in not known crime number of 2022 on the file of the respondent police, seeks anticipatory bail.
2. Heard both sides.
3. Learned counsel for the petitioner submits that the petitioner is innocent. Petitioner has borrowed a sum of Rs.25,00,000/- from his colleague Mr. Capt. Anup Singh Aswal on various dates for the purpose of investment in some other business. The petitioner had also executed a promissory note and had paid interest from November 2020 to March 2021. Thereafter, due to covid 19, the petitioner was unable to pay the interest as well as loan amount and hence requested further time to settle the loan amount. Whiles, the above named Capt. Anup Singh Aswal threatened the petitioner over phone with the help of respondent police that he will file a case against the petitioner u/s.420 IPC. The petitioner is noway connected with the alleged offenceThe petitioner apprehends arrest at the hands of the respondent police and hence prays for granting anticipatory bail.

4. On the other hand, learned CPP submits that no case has been registered against the petitioner and no complaint is pending with the respondent police. Recording the submission of learned CPP, this petition is dismissed.

Delivered by me today in the open Court.

Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12533/2022

in

H.6, R.K. Nagar P.S. Crime No.415/2022

N. Ramzan Ali

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H.6, R.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing in the presence of M/s. A. Salmankhan, G. Dilip Kumar, S. Carolin Esabella, A. Jayakumar, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, apprehending arrest at the hands of the respondent police for the alleged offence under Section 147, 148, 294(b), 323, 324, 307, 506(ii) of IPC in Crime No.415/2022 on the file of the respondent police, seeks anticipatory bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that this petitioner is innocent. There occurred wordy quarrel, during which both the parties attacked each other, wherein the petitioner and the defacto complainant's brother sustained injury. Both of them were admitted to the hospital. An exaggerated complaint has been given. Injured has been discharged. The petitioner is noway connected with the alleged offence. He has been falsely implicated in this case. The petitioner apprehends arrest at the hands of the respondent police. Hence, prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that due to previous enmity, this petitioner along with other accused attacked the defacto complainant's brother with hands and iron rod. The victim sustained severe head injury and he is still taking treatment in the Govt. Stanley Hospital. The petitioner is A1 and he had attacked the victim with iron rod on the head. It is a recent occurrence and investigation is pending. Hence, seriously objects granting bail.

5. Considering the nature of offence, the overt act against the petitioner, the fact that injured is still taking treatment and the fact that investigation is pending, this court is not inclined to grant anticipatory bail to the petitioner.

6. Petition is dismissed.

Delivered by me today in the open Court.

Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12536/2022

in

Crl.M.P.No.8665/2022

in

Crime No.316/2022

B. Nivas

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
PEW, Anna Nagar,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S.S. Jayanthi, P. Arun Kumar, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8665/2022, dt:2.6.2022.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.8665/2022 on 2.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 44 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12538/2022

in

Crl.M.P.No.6682/2022

in

Crime No.6/2022

1. S. Aadil Ahmed
2. S. Shoaib Ahmed

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
W.17, All Women Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. G. Mohammed Aseef, N. Raja, S. Kalaimani, M. Abdul Kareem, Counsel for the petitioners and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.6682/2022, dt:26.4.2022.

2. Heard both sides.

3. The petitioners were granted bail by this court in Crl.M.P.No.6682/2022 on 26.4.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioners have complied the condition for the past 34 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12539/2022

in

Crl.M.P.No.8662/2022

in

Crime No.255/2022

Manikandan

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
K.3, Aminjikai Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Gokulakannan, S. Vandhana, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8662/2022, dt:2.6.2022.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.8662/2022 on 2.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 30 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12540/2022

in

Crl.M.P.No.9687/2022

in

Crime No.134/2022

V.M. Harish Kumar

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
F.2, Egmore Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Chandan Babu, S. Prakash, S. Mahendran, M. Madhavan, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.9687/2022, dt:17.6.2022.

2. Heard both sides.

3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.9687/2022 on 17.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 30 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12541/2022

in

Crl.M.P.No.8582/2022

in

Crime No.301/2022

Kutty @ Vijayakumar

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
J.3, Guindy Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. P. Jagadeeswaran, P. Manikandan, S. Mahesh, C. Thangamani, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8582/2022, dt:1.6.2022.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.8582/2022 on 1.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 30 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12542/2022

in

Crl.M.P.No.8680/2022

in

Crime No.224/2022

Akash @ Akash Samuvel

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
E.4, Abiramapuram Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. D. Mario Johnson, R. Chandrasekar, W. Cleetus, R. Gopi, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8680/2022, dt:3.6.2022.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.8680/2022 on 3.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 35 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12546/2022

in

Crl.M.P.No.8598/2022

in

Crime No.450/2022

Niranjan Kumar

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
P.2, Otteri Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S.Y. Syed Parvez, P. Ramki, G. Krishna Kumar, M. Melvin, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8598/2022, dt:2.6.2022.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.8598/2022 on 2.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 33 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12547/2022

in

Crl.M.P.No.8667/2022

in

Crime No.316/2022

Edwin Devaputhiran

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
PEW Anna Nagar
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S.S. Jayanthi, P. Arun Kumar, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8667/2022, dt:2.6.2022.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.8667/2022 on 2.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 44 days. Considering the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in the open Court.

**Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022**

Crl.M.P.No.12662/2022

in

Crl.R.C.No.116/2022

against

M.P.No.25/2022

in

LIR.No.64/Sec.Pro./DCP WPT/2022

in

H.5, New Washermenpet P.S. Sl.No.7/2022 U/s 110 of Cr.P.C.

Vichu @ Shylesh Kumar

... Petitioner / Petitioner / Respondent /
Accused

Vs.

1. The Executive Magistrate
cum Deputy Commissioner of Police,
Washermenpet District, Chennai.
2. The State represented by
The Inspector of Police,(L&O)
H.5, New Washermenpet Police Station,
Chennai.

.. Respondents/Respondents/Petitioners/
Complainant

This petition is coming on this day before me for hearing in the presence of M/s. S. Prabudoss, counsel for the petitioner and upon hearing them, this Court delivered the following:

ORDER

1. The petitioner in the above case seeks suspension of sentence pending disposal of the revision petition.

2. Heard.

3. The Petitioner herein is the accused in M.P.No.25/2022 in LIR. No.64/Sec.Pro./DCP WPT/2022 in H.5, New Washermenpet P.S. Sl.No.7/2022 U/s 110 of Cr.P.C. on the file of the 1st respondent and he was convicted and sentenced to undergo

imprisonment for 247 days for violation of bond executed u/s 110 of Cr.P.C. as per the order dated 7.6.2022.

4. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the revision. Hence, prays to suspend the sentence.

5. This Court has also perused the revision petition and the submission made by the petitioner's counsel. The revision has been preferred without any delay.

6. The learned counsel for the petitioner would further submit that the accused will not abscond and would be available to undergo the sentence, if the appellate Court confirms the order passed by the Executive Magistrate. As already stated supra, the Petitioner / Accused was ordered to undergo imprisonment for a period of 247 days and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the revision.

7. Hence, the order passed by the 1st respondent / Executive Magistrate is hereby stayed till the disposal of the revision and the petitioner is ordered to be enlarged on bail on his executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the XV Metropolitan Magistrate, Chennai.

8. The Revision is made over to I Additional Sessions Court, Chennai.

9. The Revision is posted on 10.8.2022.

Delivered by me today in the open court.

Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court

Copy to :

1. The XV Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.
3. The Deputy Commissioner of Police, Washermenpet District, Chennai.

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru. V. Thangamariappan,
I Additional Sessions Judge
I/C. of Principal Sessions Court
Thursday, the 21st day of July, 2022

Crl.M.P.No.12666/2022

in

Crl.R.C.No.117/2022

against

M.P.No.5/2022

in

Na.Ka.No.122/Sec.Pro./DCP Mylapore Range Dist./2022

in

E.4, Abiramapuram P.S. Sl.No.32/2022 U/s 110 of Cr.P.C.

S. Karthik

... Petitioner / Petitioner / Respondent /
Accused

Vs.

1. The Executive Magistrate
cum Deputy Commissioner of Police,
Mylapore District, Chennai.
2. The State represented by
The Inspector of Police,(L&O)
E.4, Abiramapuram Police Station,
Chennai.

.. Respondents/Respondents/Petitioners/
Complainant

This petition is coming on this day before me for hearing in the presence of M/s. S. Vijayaraghavan, K. Poongkundran, V. Muthupandi, Ezhil, counsel for the petitioner and upon hearing them, this Court delivered the following:

ORDER

1. The petitioner in the above case seeks suspension of sentence pending disposal of the revision petition.

2. Heard.

3. The Petitioner herein is the accused in M.P.No.5/2022 in Na.Ka.No.122/Sec.Pro./DCP Mylapore Range Dist./2022 in E.4, Abiramapuram P.S. Sl.No.32/2022 U/s 110 of Cr.P.C. on the file of the 1st respondent and he was convicted and

sentenced to undergo imprisonment for 352 days for violation of bond executed u/s 110 of Cr.P.C. as per the order dated 31.5.2022.

4. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the revision. Hence, prays to suspend the sentence.

5. This Court has also perused the revision petition and the submission made by the petitioner's counsel. The revision has been preferred without any delay.

6. The learned counsel for the petitioner would further submit that the accused will not abscond and would be available to undergo the sentence, if the appellate Court confirms the order passed by the Executive Magistrate. As already stated supra, the Petitioner / Accused was ordered to undergo imprisonment for a period of 352 days and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the revision.

7. Hence, the order passed by the 1st respondent / Executive Magistrate is hereby stayed till the disposal of the revision and the petitioner is ordered to be enlarged on bail on his executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the XXIII Metropolitan Magistrate, Chennai.

8. The Revision is made over to II Additional Sessions Court, Chennai.

9. The Revision is posted on 10.8.2022.

Delivered by me today in the open court.

Sd/- V. Thangamariappan,
I Additional Sessions Judge
I/c. of Principal Sessions Court

Copy to :

1. The XXIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.
3. The Deputy Commissioner of Police, Mylapore District, Chennai.

nmk